

(c) 'Public Order' and 'Police' are State subjects as per the Seventh Schedule to the Constitution of India and as such registration, investigation, detection and prevention of crime are primarily the responsibility of the State Governments. However, the Government of India has been advising the State Governments, from time to time, to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for the prevention of crime against women and other vulnerable sections of society. In a recent advisory sent to the State Governments, they have been requested to take the following measures to check crime against women.:

- (i) Sensitize police officials charged with the responsibility of protecting women,
- (ii) Vigorously enforce existing legislation relating to dowry violence,
- (iii) Set up women police cells in Police Stations and exclusive women Police Stations,
- (iv) Provide institutional support to the victims of violence,
- (v) provide counseling to victims of rape,
- (vi) Take measures to eliminate trafficking in women,
- (vii) Enforce wider recruitment of women Police officers, and
- (viii) Train police personnel in special laws dealing with atrocities against women.

Shortage of Personnel at Bangalore international Airport

831. SHRI K.B. KRISHNA MURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of Government that there is a shortage of personnel at Immigration Wing of Bangalore International Airport;

(b) if so, the details thereof;

(c) whether passport reading machine and a device to check visa stickers have been provided; and

(d) if not, when will they be provided to avoid fake passports and visas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRI PRAKASH JAISWAL): (a) and (b) yes, Sir. As per the report

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from the Government of Karnataka, there is shortage of staff to the extent of 25 personnel in various cadres.

(c) No, Sir.

(d) Proposal for introduction of Passport Reading Machines at Bangalore International Airport is under active consideration of this Ministry.

Reforms in the Criminal Justice System

832. SHRIMATI N.P. DURGA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are thinking of bringing about reforms in the Criminal Justice System in the country;

(b) if so, the details of reforms that it proposes in the Criminal Justice System;

(c) whether Government propose recording of evidence of witnesses under oath in the presence of a magistrate; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (a) and (b) The reforms in the Criminal Justice System in the country is a continuous process. The Code of Criminal procedure, 1973 and the Indian Penal Code, 1860 are being amended as and when need-arises, on the basis of the recommendations of the Law Commission of India or other special Committees set up for the purpose.

The Code of Criminal Procedure (Amendment) Bill, 1994 which was introduced in the Rajya Sabha is based on the recommendations made by the Law Commission, National Police Commission and other agencies. The thrust areas of the Bill are:—

(i) Toning up the investigating machinery and process;

(ii) Strengthening the prosecution and related machinery;

(iii) Streamlining and improving procedures, especially from the point of view of expediting trial court procedures;

(iv) tackling the problem of undertrials and matters connected with the grant of bail; and

(v) Effecting miscellaneous improvements.